

Centre to give direction not to prorogue the House...(*Interruptions*) I cannot accept responsibility for breaking the Constitution only because hon. Member says so...(*Interruptions*)

13.56-1/2 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : I lay on the Table a copy of Notification No. G.S.R. 200 published in Gazette of India the 7th February, 1970, making certain amendment to the Second Schedule to the Mines and Minerals (Regulation and Development) Act, 1957, under sub-section (1) of section 28 of the said Act. [*Placed in Library. See No. LT-2647/70*].

NOTIFICATIONS UNDER CUSTOMS ACT ETC.

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : On behalf of Shri P. C. Sethi) : I lay on the Table :

(1) A copy of Notification No. G.S.R. 184 (Hindi and English versions) published in Gazette of India dated 1st February, 1970, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in Library. See No. LT-2648/70*].

(2) A copy of each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 :—

- (i) The Central Excise (Third Amendment) Rules, 1970, published in Notification No. G.S.R. 155 in Gazette of India dated the 24th January, 1970.
- (ii) The Central Excise (Fifth Amendment) Rules, 1970, published in

Notification No. G.S.R. 215 in Gazette of India dated the 7th February, 1970.

[*Placed in Library. See No. LT-2649/70*].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1970, published in Notification No. G.S.R. 149 in Gazette of India dated the 24th January, 1970.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1970, published in Notification No. G.S.R. 212 in Gazette of India dated the 7th February, 1970.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1970, published in Notification No. G.S.R. 213 in Gazette of India dated the 7th February, 1970. [*Placed in Library. See No. LT-2650/70*].

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 180 published in Gazette of India dated the 31st January, 1970, together with an explanatory memorandum.
- (ii) G.S.R. 214 published in Gazette of India dated the 7th February, 1970, together with an explanatory memorandum. [*Placed in Library. See No. LT-2651/70*].

(5) A copy Notification No. G.S.R. 260 (Hindi and a English versions) published in Gazette of India dated the 18th February, 1970, issued under section 90 of the Income-tax Act, 1961 and section 24A